## COURT-I

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

### **APPEAL NO. 218 OF 2017**

Dated: 20th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

### In the matter of:

Delhi Bar Association .... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Mr. B.P.Agarwal

Counsel for the Respondent(s) : Mr. Divyanshu Rai

for Mr. Nikhil Nayyar for R-1/DERC

Mr. Anupam Varma Mr. Rahul Kinra

Mr. Anurag Bansal for R-2/TPDDL

#### **ORDER**

Admit. Issue notice to the Respondents returnable on 13.09.2017. Mr. Divyanshu Rai takes notice on behalf of Respondent No. 1 and Mr. Anupam Varma takes notice on behalf of Respondent No.2 and they seek three weeks time to file reply. They may file the same on or before 11.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 04.09.2017 after serving copy on the other side.

List the matter on 13.09.2017.

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai) Chairperson